

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 116/TT/2020

Date: 23.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for revision of Transmission Tariff for the 2004-09 tariff period, 2009-14 tariff period, truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Asset-a: 400 kV D/C Kanpur – Auraiya transmission line along with bays at Auraiya, Asset-b: Two Nos. 400 kV bays at Kanpur Sub Station associated with 400 kV Kanpur- Auraiya transmission line, Asset-c: LILO of 400 kV D/C Bareilly – Mandola transmission line at Bareilly & Bus Reactor at Bareilly, Asset-d: LILO of 400 kV S/c Lucknow – Moradabad transmission line at Bareilly, Asset-e: LILO of 400 kV Lucknow (UPPCL) – Sultanpur (UPPCL) at Lucknow, Asset-f: 80 MVAR, 420 kV Bus Reactor at Lucknow Substation and Asset-g: 400 kV Bareilly –Moradabad transmission line along with associated bays under Northern Region System Strengthening Scheme - I in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 9.7.2021:

2. Provide legible copy of order dated 19.8.2010 in Petition No. 327/2009.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

4. Confirm if all assets are currently in use and if there has been any decapitalization.
5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)